

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No.18 of 2012 in
DFR No.1425 of 2011**

Dated: 9th April, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

North Eastern Electricity Power Corpn Ltd. ...Appellant (s)

Versus

**Central Electricity Regulatory
Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Shikha Ohri

**Counsel for the Respondent (s): Mr. H.N. Sharma, Resident
Engineer, Assam Power
Development Corporation Ltd.**

O R D E R

It is noticed that the order has been passed on 20th March, 2012 directing the Appellant/Applicant to pay the cost of Rs. 89,000/- to a charitable organization towards condonation of delay in refilling the Appeal. Now, it is reported that the same has

been complied with and the cost has been paid vide bill/voucher dated 28th March, 2012.

In this application to condone the delay in filing the Appeal, it is stated that there is administrative delay in contacting the office concerned to get approval for filing the Appeal. Since, we find sufficient cause to condone the delay, the delay in filing the Appeal is condoned.

The Registry is directed to number the Appeal and post the matter for admission on **12.04.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

vs/mk